

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

C.P. NO.156/95 in
D.A.No. 1429/94

New Delhi, this the 19th day of July, 1995

(16)

Hon'ble Shri J.P. Sharma, Member(J)

Hon'ble Shri K. Muthukumar, Member(A)

Shri Raj Kumar,
s/o Shri Bindu Lal,
R/o Q.No.54/1/589, Ordnance Factory,
Estate, Muradnagar,
Distt. Ghaziabad(U.P.)

... Applicant

By Advocate: Shri Yogesh Sharma, proxy
for Shri V.P. Sharma

Vs.

Shri S.R. Sridharan,
General Manager,
Ordnance Factory,
Muradnagar,
Distt. Ghaziabad(U.P.)

... Respondents

O R D E R (ORAL)

Hon'ble Shri J.P. Sharma, Member (J)

The proxy counsel appears and states
that the applicant Raj Kumar by the order dated
16.6.94 was re-designated as Labourer(Un-skilled)
though he was working Weighman(Un-skilled) and on
direction issued by the Tribunal in D.A.No.1429/94
by the order dated 9.3.95, the aforesaid order
dated 16.6.94 was quashed considering the applicant
as having continued as Weighman(Un-skilled) and
also be given consequential benefits and the
respondents have not complied with this direction.

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Certified copy of the judgement has been despatched by the Registry on 23.3.95. We find that the applicant has come too early before this Bench. In the order for compliance no time limit has been prescribed for the order on which contempt is alleged. Normally three months period is taken as reasonable period, but the same has not yet been conveyed to the respondents by any representation by the petitioner. In view of this, we do not entertain this C.P. and the applicant is free to make a representation to the respondents that the order be complied with mentioning that the reasonable period may be taken as 3 months period. The application is disposed of accordingly.

K. MUTHUKUMAR
(K. MUTHUKUMAR)
Member (A)

J.P. SHARMA
(J.P. SHARMA)
Member (J)

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